The question was put and the motion was adopted.

THE VICE-CHAIRMAN (DR. (SHRIMATI) NAJMA HEPTULLA): I shall now put the other Bill to vote. The question is:

"That the Bill to provide for the use of ears of deceased persons for therapeutic purposes and for matters connected therewith; as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

THE VICE-CHAIRMAN (DR. (SHRIMATI) NAJMA HEPTULLA): We shall now take up the Clause-by-Clause consideration of the Bill.

Cfawses 2 to 10 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI B. SHANKARANAND: Madam, I move:

"That the Bill be passed."

The question was put and the motion was adopted.

ANNOUNCEMENT RE, STATEMENT TO BE MADE BY THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS ON QUO OIL DEAL,

THE VICE-CHAIRMAN (DR. (SHRIMATI) NAJMA HEPTULLA): I have to inform Members that the Minister of Petroleum, Chemicals and Fertilizers will make a statement regarding the transaction relating to the purchase of HSD from M/s. Kuo Oil in February 1980 in the Rajya Sabha tomorrow, the 28th July 1982.

The Business Advisory Committee at its meeting held today, the 27th July 1982, decided that a Short Duration Discussion on the said statement be held in the House on Thursday, the 29th July, 1982, and that no clarifications be sought by Members at the time the statement is made in the House.

The House now stands adjourned till 11 o'clock tomorrow.

The House then adjourned at fortyfive minutes past five of the clock till eleven of the clock on Wednesday, the 28th July, 1982.